

ORISSA ORDINANCE NO. 5 OF 1969

**THE ORISSA KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) ORDINANCE, 1969**

[Promulgated by the Governor of Orissa, on the 30th August 1969,
published in an extraordinary issue of the Orissa Gazette
dated the 1st September, 1969]

AN
ORDINANCE

TO AMEND THE ORISSA KHADI AND VILLAGE INDUSTRIES BOARD ACT, 1955

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Khadi and Village Industries Board Act, 1955 in the manner hereinafter appearing ;

NOW THEREFORE in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twentieth Year of the Republic of India.

Short title
and com-
mencement.

1. (1) This Ordinance may be called the Orissa Khadi and Village Industries Board (Amendment) Ordinance, 1969.

(2) It shall come into force at once.

Amendment
of section 4,
Orissa Act 3
of 1956.

2. In section 4 of the Orissa Khadi and Village Industries Board Act, 1955 (hereinafter referred to as the principal Act)—

Orissa Act 3
of 1956.

(a) in the proviso to sub-section (1), clause (a) shall be omitted ;

(b) for sub-section (2) including the proviso thereto the following sub-sections shall be substituted, namely :—

“(2) The President, Secretary and other members of the Board shall hold office for such period as the State Government may, by general or special order direct—

(2-a) If at any time the State Government being satisfied that the Board constituted under this Act is not functioning properly or is incompetent to discharge its functions, decide that it shall be dissolved, they may lay such proposal before the Orissa Legislative Assembly and on such proposal being accepted by a resolution of the Assembly, the Board shall stand dissolved on and from the date on which such resolution is passed.

(2-b) During the interval between the dissolution and the reconstitution of the Board all or any of the powers and functions of the Board and its President may be exercised and discharged, as far as may be, and to such extent as the State Government may determine, by such person or persons as the State Government appoint in that behalf.”

Amendment
of section 9,
Orissa Act 3
of 1956.

3. In section 9 of the principal Act for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) The executive authority of the Board shall vest in the President.”

Repeal of
section 15,
Orissa Act 3
of 1956.

4. Section 15 of the principal Act shall be omitted.

Transitory
provision.

5. Upon reconstitution of the Board in accordance with the provisions of section 4 of the principal Act—

(a) all funds and properties of the Board which were being held by the State Government;

(b) all liabilities which could have been enforced against the State Government, immediately prior to such reconstitution shall vest in and, as the case may be, be enforceable against the reconstituted Board.

Dated the 30th August 1969

S. S. ANSARI
GOVERNOR OF ORISSA